

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 494/93

Date of Order : 18.6.93

BETWEEN :

P.Srinivasu

.. Applicant

A N D

Union Public Service Commission,
Represented by its Secretary,
New Delhi - 110 011.

.. Respondent.

Counsel for the Applicant

.. Mr.V.V.S.Rao

Counsel for the Respondent

.. Mr.N.R.Devraj

CCRAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

(19)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member(Admn.).

In this application the prayer of the applicant was for a direction to the Union Public Service Commission to accept and entertain his application for the Civil Services(Preliminary) examination 1993. When this application came ~~came~~ ~~order was~~ passed directing the respondents (UPPSC) to entertain the application ~~provided~~ provided if is otherwise in order.

We have now been shown a communication from the UPPSC dated 24.5.1993 to the effect that the commission had already considered the question of accepting the applicant's application for the examination notwithstanding its late receipt on account of postal delay. As the application for appearing for the examination in respect of the applicant has been accepted by the UPPSC, The OA filed by the applicant has become infructuous.

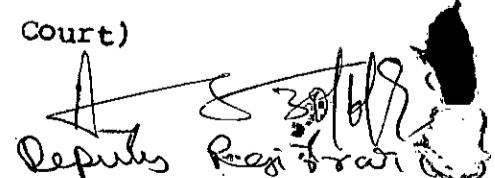
The application is therefore dismissed as having become infructuous. Mr.N.R Devraj, Standing Counsel for the respondents present. M There shall be no order as to costs.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

A.B. Gorthi
(A.B. GORTHI)
Member(Admn.)

Dated: 18th June, 1993

(Dictated in Open Court)


Deputy Registrar

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CHECKED BY (3) APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND
A. B. Goythi
THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 18 - 6-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.NO.

in

O.A.No. 494/93,

T.A.No. (W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

